Unstarred Questions

- (b) whether land has been acquired for the purpose;
- (c) the quantum of land acquired and the stage at which land acquisition proceedings have reached:
- (d) the total amount of compensation paid with respect to the said land and enhanced quantum, if any, sought by the land owners;
- (e) whether the landowners/tenants are going to be considered for enhanced compensation in view of the new land Acquisition law; and
  - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G.M. SIDDESHWARA): (a) Govt. of India has granted "In Principle" approval to the proposal of State Government of Goa for setting up of a Greenfield Airport at Mopa in Goa.

- (b) and (c) As per the details submitted by the State Government, an area of 7841738 sq. mtrs has been acquired and is in possession with the State Government.
- (d) The State Government has awarded total compensation amounting to ₹ 54,79,02,451/- of which ₹ 11,40,15,394.20 is paid. There are 04 (four) cases of enhanced quantum sought by the land owners.
- (e) and (f) State Government has informed that the Land Acquisition was done prior to the enactment of New Land Acquisition Law. Therefore, the question of paying the enhanced compensation under the new Legislation does not arise.

## Safety audit of DGCA

- 150. SHRIMATI WANSUK SYIEM: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether the US Federal Aviation Administration (FAA) had conducted a series of safety audit of the Directorate General of Civil Aviation (DGCA) in recent months;
- (b) whether the audit has thrown up a number of deficiencies on the part of the DGCA which included lack of adequate manpower, absence of key safety manuals and shortage of flight operations inspectors; and
  - (c) whether the DGCA has rectified the deficiencies and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G.M. SIDDESHWARA): (a) Yes Sir. FAA conducted an audit of DGCA in September 2013 and came again in December 2013 to confirm the actions taken by DGCA to address the findings raised by FAA in September 2013.

[8 July, 2014]

- (b) The FAA September 2013 audit raised 31 findings which related to procedural issues, shortage of manpower in DGCA especially flight operations inspectors and training. Actions on 24 findings out of the 31 total findings were completed before the visit of FAA in December 2013. FAA, during their December visit, closed these 24 findings with 7 findings remaining open.
- (c) Post December 2013 visit, DGCA has completed actions on 6 open findings. To address the remaining open finding which relates to lack of sufficient number of flight operations inspector, Government has approved 75 positions of regular FOIs in DGCA. In order to address the finding early, one-time approval from the Government has been obtained to hire Senior FOIs and FOIs on-contract from the market instead of going through the UPSC route. In all 35 regular flight operations inspectors have been appointed , out of which 14 FOIs have joined so far. Additionally, 6 FOIs have been taken on-contract for a period of one year.

## Inclusion of sports under CSR activities

- 151. SHRI AVINASH RAI KHANNA: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) the amount spent by the companies under CSR during the last three years, company-wise;
  - (b) the project on which the amount is spent and the result thereof;
  - (c) whether Government is planning to add sports under CSR; and
  - (d) if so, by when and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The provisions of Corporate Social Responsibility (CSR) under Section 135 of the Companies Act, 2013 and Rules made thereunder have come into force only recently, *i.e.*, 01.04.2014. Details about the amount spent by the companies under CSR would be available only after the mandatory disclosures of CSR spend are made by companies, which would be due within six months after completion of financial year 2014-15.

(c) and (d) Schedule VII of the Companies Act, 2013 that indicates a list of CSR activities includes 'training to promote rural sports, nationally recognised sports, paralympic sports and Olympic sports.